

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 218/61(1)(b)/NCLT/AHM/2017

Coram:


Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017**

Name of the Company: 3B Blackbio Biotech India Ltd.

Section of the Companies Act: Section 61(1)(b) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	CS DHANRAJ S. THAKUR	PCS	APPLICANT (3B BLACKBIO)	
2.				

ORDER

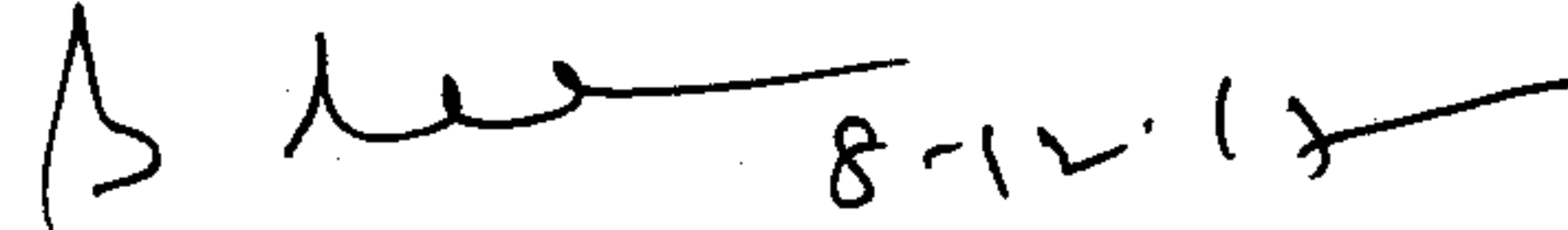
Learned PCS Mr. Dhanraj Thakur present for Petitioner.

Heard arguments of learned PCS for petitioner.

It is stated by learned PCS for petitioner that petitioner is deemed public company under section 2(71) of companies Act, 2013.

To heard learned PCS for petitioner on the applicability of section 61 of companies Act, 2013 for a deemed public company.

List the matter on 15.12.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 08th day of November, 2017.